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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.816/97

dt.4-7-97

Between

Y. Pattabhirama Rao : Applicant

and

1. Director of Defence Research &  
Development Laboratories (DRDL)  
Kanchanbagh, Hyderabad 58

2. Employment Officer  
Hyderabad District Employment  
Exchange (Clerical)  
Chikkadapally, Hyderabad : Respondents

Counsel for the applicant : P.B. Vijayakumar  
Advocate

Counsel for the respondents : V. Rajeswara Rao (for R-1)  
P. Naveen Rao (for R-2)  
Standing counsels

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. B.S. JAIPARAMESHWAR, MEMBER (ADDL.)

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OA

## Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

Heard Sri P.B. Vijayakumar for the applicant, Mr. V. Rajeswara Rao for the Respondent-1 and Sri P. Naveen Rao for Respondent-2.

1. The applicant has filed this OA for a direction to the Respondent-1 to consider his name for the post of L.D.C. in the office of the said Respondent without insisting on sponsorship of his name by Respondent-2, along with the candidates sponsored by the Employment Exchange, that is, the Respondent-2.

2. Relying upon the judgement of the Hon'ble Supreme Court in the case of Excise Superintendent, Malkapatnam, Krishna District, vs. K.B.N. Visweswara Rao and others (reported in 1996(6) SCALE 676), the applicant submits that his case should be considered even though his name has not been sponsored by the Employment Exchange, the Respondent-2.

3. We have disposed of similar cases earlier. In view of the decision cited above, the following directions are given :

- i) The Respondent-1 should consider the case of the applicant for the post of L.D.C. without insisting that his name be sponsored by the Employment Exchange provided he submits his application seven clear days before the stipulated date for selection either by written test/interview.
- ii) If the applicant does not come up in the selection, the application stands dismissed. The respondents should inform the Tribunal, the result of the selection through their standing counsel so as to confirm the dismissal order.

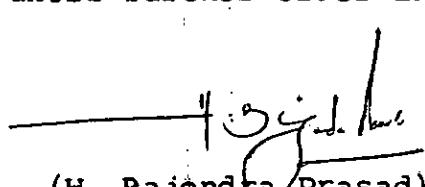
G/A

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..2.

iii) If the applicant succeeds in the selection and is within the number of vacancies to be filled up, then his results should not be announced until further order in this OA.

  
B.S. Jai Parameshwar  
Member (jud1) 4/7/97

  
H. Rajendra Prasad  
Member (Admn.)

Dated : July 4, 97  
Dictated in Open Court

  
Deputy Registrar

sk

O.A. 816/97.

To

1. The Director of Defence Research & Development Laboratories (DRDL)  
Kanchanbagh, Hyderabad-58.
2. The Employment Officer,  
Hyderabad District Employment Exchange (Clerical)  
Chikkadapally, Hyderabad.
3. One copy to Mr. P. B. Vijayakumar, Advocate, CAT. Hyd.
4. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT. Hyd.
5. One copy to Mr. P. Naveen Rao, Spl. Counsel for A.P. Govt. CAT. Hyd.
6. ~~One copy to Mr. H.H.R.P. M(A) CAT. Hyd.~~
7. ~~One copy to D.R.(A) CAT. Hyd.~~
8. One spare copy.

pvm.

*C.C. today*  
~~8/7/97~~ **T COURT**

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD, M. P.

The Handwritten MR. B. S. Jain parameewar 11

Dated: 4-7-1997

ORDER/JUDGMENT

M<sub>•</sub>A<sub>•</sub>/R<sub>•</sub>A<sub>•</sub>/C<sub>•</sub>A<sub>•</sub>NO

in

G.A. No.

816 | 97.

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

### Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

pvm

Received only Complaint for arbitration  
from  
S. S. S. (a) 6.45 AM

